

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/TD/2026

Subject : Petition under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 9(4) and Section 15(1) of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for upgradation of interstate trading licence in electricity from Category V to Category IV.

Petitioner : AMPIN Energy Markets India Private Limited (AEMIPL)

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shirsas Saraswati, AEMIPL

Record of Proceedings

At the outset, the representative of the Petitioner sought more time to file the compliance affidavit furnishing the Special Balance Sheet as directed *vide* the Record of Proceedings dated 14.7.2026.

2. Considering the request made by the representative of the Petitioner, the Commission allowed the Petitioner to file the requisite information within six weeks.
3. The Petition will be listed for hearing on **13.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

